

consultation with the Chief Justice of the High Court, in this regard. As such, it is not possible for the Central Government to take any action in the matter.

[Translation]

Policy on Paper

2231. SHRI NAND KUMAR SINGH CHAUHAN : Will the Minister of INDUSTRY be pleased to state :

(a) whether the Union Government have formulated any policy on paper;

(b) if so, the details thereof;

(c) if not, whether a decision is likely to be taken to formulate it;

(d) if so, the details thereof; and

(e) the other steps proposed to be taken by the Government to keep alive the paper industry?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) to (e). Paper Industry has been partially delicensed since July, 1991. Paper units based on use of minimum 75% pulp from bagasse and other agricultural residues and non-conventional raw materials including waste paper are exempted from industrial licensing subject to satisfaction of locational criteria. The Entrepreneurs have only to file an Industrial Entrepreneurs Memorandum with the Secretariat for Industrial Assistance for establishment of a new undertaking and effecting substantial expansion. Paper units which are primarily wood based units are required to obtain Industrial Licence.

Direct Foreign Investment upto 51% and investment upto 100% on repatriable basis from overseas corporate bodies/NRIs is being permitted automatically in the Paper Industry subject to fulfilment of certain conditions.

Import of wood pulp and waste paper has been allowed without restrictions of import licence at a low rate of custom duty of 5%. Paper units using 75% or more of the unconventional raw material are charged a low rate of excise duty i.e. 5% for the first 10,000 Metric Tonnes of their production.

Alternative raw material like jute, are being developed for the manufacture of paper.

[English]

Export of Fruit and Horticulture

2232. SHRI MULLAPPALLY RAMACHANDRAN : Will the Minister of COMMERCE be pleased to state :

(a) the total quantity of fruit and other horticulture produce exported and the foreign exchange earned therefrom during each of the last three years and first six months of 1996-97, country-wise; and

(b) whether the Government have any proposal for increasing improving and modernising infrastructure

for storage and transport facilities for perishable items; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BOLLA BULLI RAMAIAH) : (a) The total quantity and value of fresh fruits and vegetables and processed fruits and vegetables exported during the last three years and first six months of the current year are as under :

		Qty : in Mts.	
		Value : Rs. in Crores	
		Fresh Fruits and Vegetables	Processed Fruits and Vegetables
1993-94	(Quantity)	475332	120522
	(Value)	385.43	268.50
1994-95	(Quantity)	554546	144322
	(Value)	433.27	348.22
1995-96	(Quantity)	544105	193510
	(Value)	531.16	491.59
1996-97	(Quantity)	N.A.	N.A.
	(Value)	266.16	164.04

(Source DGCI & S. Calcutta and APEDA)

(b) and (c). Some of the steps taken by the Government for creation of infrastructure for storage and transport facilities, inter-alia, include :

- (i) Providing financial assistance for development of infrastructure such as provision of refrigerated/insulated vans and setting up of pre colling/cold storage units;
- (ii) Establishing walk-in-type cold storage at five airports for export consignments awaiting clearance;
- (iii) Setting up of dedicated facility for handling export cargoes of perishable products at international airport at Delhi.

Anti Dumping Investigation

2233. SHRI SANDIPAN THORAT : Will the Minister of COMMERCE be pleased to state :

(a) whether the Government are aware of increasing incidence of dumping activity in India during the recent months;

(b) if so, the details of complaints received by Designated Authority for dealing with anti-dumping cases, industry-wise;

(c) the details of such cases investigated and the action taken thereon;

(d) the details of cases still under investigations; and